

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
LUCKNOW BENCH,  
LUCKNOW.**

**Original Application No. 85 of 2019**

This the 13<sup>th</sup> day of February, 2019

**Hon'ble Ms. Jasmine Ahmed, Member-J**  
**Hon'ble Mr. Devendra Chaudhry, Member-A**

Suresh Chandra Saxena, aged about 68 years, S/o late Sri Janki Prasad Saxena, R/o House No. 22/239 Shankar Puri, Kamta Chinhat, District Lucknow

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Applicant

By Advocate : Sri Shachindra Dwivedi

Versus.

1. Union of India through the General Manager, North Central Railway, Allahabad.
2. The Divisional Railway Manager, North Central Railway, Allahabad.
3. The Senior Divisional Railway Personnel Manager, North Central Railway, Allahabad.

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Respondents.

By Advocate : Sri Ashutosh Pathak

**O R D E R (Oral)**

**By Ms. Jasmine Ahmed, Member-J**

Heard the learned counsel for the applicant as well as the learned counsel for the respondents and perused the pleadings available on record.

2. It is the contention of the learned counsel for the applicant that the fixation of pay of the applicant has wrongly been fixed in Pay Band of Rs. 9300-34800/- with Grade Pay of Rs. 4600/- instead of Grade Pay of Rs. 4800/- as a consequence thereof, the PPO has been issued to the applicant showing his Grade Pay of Rs. 4600/-. In this regard, the applicant preferred a representations dated 25.8.2015, 28.10.2015, 10.11.2016, 14.4.2017, 15.2.2017 and lastly on 2.2.2018 to the respondent no.3 followed by legal notice dated 25.10.2018. At this stage, learned counsel for the applicant states a direction may be issued to the respondent no.3 to consider and decide his pending representations in accordance with law in a time bound manner.

3. Without going into the merits of the case, this O.A. stands disposed of finally at admission stage itself with a direction to the respondent no.3 to consider and decide the latest representation of the applicant dated 2.2.2018 (Annexure no.3) within a period of two months from the date of receipt of certified copy of this order in accordance with law by passing a reasoned and speaking order under intimation to the applicant. There shall be no order as to costs.

**(Devendra Chaudhry)**  
Member-A

**(Ms. Jasmine Ahmed)**  
Member-J

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